

(d) if so, the details thereof; and

(e) the total number of coal mines in India during the last three years?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir. Infact coal production has been increasing in the successive Five Year Plan periods.

(b) In 1985 India's position was 6th amongst the leading coal producing countries. In 1989-90 India's position is 5th after China, USA, USSR and Poland.

(c) and (d). The Working Group on Coal and Lignite for 8th five year plan has projected increase in coal production from the present level of 200.87 million tonnes (1989-90) to 310 million tonnes in the terminal year of 8th plan (1994-95). The increase in production would be achieved from existing mines, on-going projects and new projects.

(e) The total number of coal mines in the country is as follows:-

CIL	—	439
SCCL	—	66
Others (Captive collieries)	—	11
Total		516

[English]

Lifting of Cargo by Air India

1945. SHRI YADVENDRA DATT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether U.S. importers made any complaint that the Air India did not keep its commitments and failed to lift most of its

cargo;

(b) if so, the reasons for Air India's failure to deliver the cargo in time; and

(c) the loss in foreign exchange caused thereby?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) and (c). Does not arise.

[Translation]

Shifting of Industrial Units, Delhi

1946. SHRI BALESHWAR YADAV: Will the Minister of INDUSTRY be pleased to state:

(a) whether in Delhi, Industrial units are functioning in such areas which are not approved for industrial activities; and

(b) if so, the action proposed to be taken against such industrial units?

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA): (a) and (b). Yes, Sir. According to Delhi Administration, Municipal Corporation of Delhi have decided to register on adhoc basis the industrial and commercial units in operation as on 31.12.1989 in non-informing areas within the territorial jurisdiction of the Municipal Corporation of Delhi. This would be a one time exercise and would be subjected to certain parameters. Units which are located in planned colonies, unauthorised colonies, above ground floor; hazardous, obnoxious, pollution, health and fire hazardous will not be eligible for such registration.